## BEFORE THE NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH T.P.NO. 193/2016 IN C.A.NO. 245/2015

DATED: WEDNESDAY THE 31ST MAY 2017

PRESENT: SHRI RATAKONDA MURALI, MEMBER JUDICIAL SHRI. ASHOK KUMAR MISHRA, MEMBER TECHNICAL

IN THE MATTER OF COMPANIES ACT, 2013 SECTION 621A UNDER SECTION 227(3) (a) OF THE COMPANIES ACT, 1956 AND

## IN THE MATTER OF B.M.M. ISPAT LIMITED

## T.P.NO. 193/2016 IN C.A.NO. 245/2015

 Sri Pradip Kumar Jain- Chartered Accountant, No.11/1, RASHAK, 1<sup>ST</sup> Floor, North Public Square Road, Basavanagudi, Bangalore-560004.

APPLICANT

PARTIES PRESENT:

Mr. A.M.Sridharan, Advocate and Authorised representative for the Applicant.

Heard on: 28/10/2016, 22/11/2016, 14/12/2016, 18/01/2017, 31/01/2017, 01/03/2017 and 20/04/2017.

## ORDER

The Application was originally filed before the Company Law Board, Southern Region, Chennai under Section 621A of the Companies Act, 1956 for the purpose of compounding for violation of provisions of Section 227(3)(a)of the Companies Act, 1956 and it was numbered as C.A 245/2015. Consequent upon the establishment of National Company Law Tribunal Bench at Bengaluru, the said case was transferred to this Tribunal on abolition of Company Law Board, Southern Region, Chennai Bench and re-numbered as T.P No. 193/2016.

The averments made in the Company Application are briefly described hereunder:-

A

The Company was incorporated under the Companies Act, 1956 on 15<sup>th</sup> April 2002 as a Private Limited Company under the name and style of B.M.M Iron ore Private Limited. Subsequently the company was converted into a Public Company on 15<sup>th</sup> December 2004 and changed its name to B.M.M. Ispat Limited vide Registration No. CIN-U13100KA2002PLC030365. The Registered office of the company is situated at # 114, Danapur Village, Hobli Marriamanahalli, Hospet Taluq, Bellary District – 583222.

The present Authorized share capital of the Company is Rs. 160,00,00,000/-(Rupees One Hundred and Sixty Crores only) consisting of 16,00,00,000 Equity Shares of Rs 10/- each. The issued, subscribed and paid up capital is Rs. 104,06,18,460/- consisting of 10,40,61,846 equity shares of Rs 10/-each.

The Main objects of the Company is to carry on the business of prospecting, exploring and developing, opening and working of mines for minerals and ores and to obtain mining licenses and lease for ores and minerals from Government or any local body; to purchase, take on lease or in exchange, hire or otherwise acquire, any movable property; to act as agents, Managers, selling agents transport contractors for mineral ores and other allied products; to promote, take over or set up sponge iron plants, mini steel plants, and alloys and is currently doing the business in manufacturing of pellets, sponge iron, TMT bars and generation of power etc.,

It is averred in the Company Application that, the Applicant was appointed as Statutory Auditor of the company for the financial year 2007-08 and resigned on 24<sup>th</sup> September 2008.

It is averred in the Application that, the Ministry of Corporate Affairs has ordered inspection of the books and records of the Company under section 209A of the Companies Act, 1956, and during the course of inspection the Inspecting Officer noticed from the annexure to the Auditor's Report attached with the Balance Sheet as at 31/03/2008 vide 3(b) it was mentioned that, the Company has taken interest free loan from firms/companies/other parties under section 301 of the Companies Act, 1956 and the maximum amount during the year was Rs 148,57,90,000/- and the balance of loan as at the year end from such parties was Rs 80,53,81,328/-. Whereas, as per clause 4(iii)(a) of the Companies (Auditor's Report) Order, 2003 the number of parties involved is not mentioned.

Thus, the Statutory Auditors have violated Section 227(3)(a) read with clause 4(iii) (a) of Companies (Auditor's Report) Order, 2003 of the Companies Act, 1956. The Applicant while replying to the observations made has replied that, inadvertently the number of parties has not been stated from whom company has taken interest free loan from Firm/Company/other parties under section 301 of the Companies Act, 1956. Thus, the applicant violated section 227(3) (a) of the Companies Act, 1956. Accordingly, Registrar of Companies, Karnataka, Bangalore issued Show Cause Notice bearing No. ROCB/MMM/SCN/SEC 227(3) (a)/030365/2015 dated 15th June 2015.

We have heard the counsel for Applicant. The learned Counsel contended that, the said contravention committed by the Applicant was neither intentional nor willful and would contended that, a lenient view may be taken while compounding the offence.

We have seen the Show Cause Notice issued by the Registrar of Companies, Karnataka, Bangalore to the Applicant in which it has been stated that, the Company has taken interest free loan from firms/companies/other parties under section 301 of the Companies Act, 1956 and the maximum amount during the year was Rs 148,57,90,000/- and the balance of loan as at the year end from such parties was Rs 80,53,81,328/-. Whereas, as per clause 4(iii) (a) of the Companies (Auditor's Report) Order, 2003 the number of parties involved is not mentioned and thereby contravened the provisions of section 227(3)(a) the Companies Act, 1956.

Section 227(3)(a) of the Companies Act, 1956 reads as follows:-

"The auditor's report shall also state-

whether he has obtained all the information and explanations which to the best of his knowledge and belief were necessary for the purposes of his audit;"

Section 233 of the Companies Act, 1956 is penal provision for violation reads as follows:-

"If any auditor's report is made, or any document of the company is signed or authenticated, otherwise than in conformity with the requirements of section 227 and 229, the auditor concerned, and the person, if any, other than the auditor who signs the report or signs or authenticates the document, shall., if the default is wilful, be punishable with fine which may extend to Rs 10,000/-"

250

We have perused the documents filed by the Applicant. We have seen the Show Cause Notice and after going through the Company Application under section 621A of the Companies Act, 1956 and further submissions made by the Counsel for the Applicant and the observations of the Registrar of Companies, Karnataka, Bangalore in his report bearing No. ROCB/MMM/621A/2015 dated 4<sup>th</sup> September 2015, we hereby levy compounding fee for violation of provision of section 227(3) (a) of the Companies Act, 1956 on the Applicant as shown in the table given below:-

Sl. No.	Particulars	Violation of Sec. 227(3)(a) of Companies Act, 1956- 2007-08	Total
1	Applicant- Chartered Accountant	3,000/-	3,000/-

The compounding fee levied shall be paid by the Applicant within 15 days from the date of this order and call this matter on 15<sup>TH</sup> June 2017 for compliance.

(RATAKONDA MURALI) MEMBER, JUDICIAL

DATED THIS THE 3

(ASHOK KUMAR MISHRA) MEMBER, TECHNICAL

DAY OF MAY, 2017.